

Through Video Conference via CISCO WebEx

State Vs Ajay Sharwan
FIR No. 239/16
PS Fatehpur Beri
U/s 302/120 B/201/34 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC seeking interim bail for a period of 45 days filed on behalf of applicant/accused Ajay Sharwan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Ms. Dolly Sharma, Ld. Counsel for applicant/accused.

Reply received on behalf of SI Rishikesh. A report on previous involvement/conviction of applicant/accused is also received.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused falls within the criteria laid down by Hon'ble HPC vide its Minutes dated 18.05.2020 for grant of interim bail.

Ld. Counsel for applicant/accused submitted that accused has clean antecedents and he is in custody since April, 2016 and also suffered from 'Bilateral Minimal Hydrocele' with dental carries and having severe pain.

Ld. Counsel for applicant/accused submitted that in November, 2016, accused was granted interim bail for two months which liberty he has never misused and surrendered in time.

As per the report received on previous involvement/conviction

Contd.....



of accused received today, he was not previously involved in any other case.

Ld. Counsel for applicant/accused submitted that despite directions, no report is received on present medical condition of accused from Jail Superintendent. She has referred to the medical report dated 14.05.2020 filed on behalf of Medical Officer In-Charge, Central Jail No. 4, Tihar, New Delhi.

I have gone through the said report. It has been mentioned as under:

'accused was examined in Radiology Department of DDU Hospital on 09.10.2017 wherein his USG Scrotum was done which was showing bilateral minimal hydrocele for which appropriate treatment was provided by the Surgery Department of DDU Hospital. The inmate patient visited at Dental Department of DDU Hospital on 11.10.2017 for dental carries for which he was advised to review after investigations report. The inmate patient came to Jail Dispensary on 23.10.2017 for the complaint of pain and swelling scrotal region and advised medication accordingly. The inmate patient was called at jail dispensary on 09.11.2017 for his necessary investigations as advised by DDU Hospital. Further on 22.11.2017, inmate patient was sent to Dental and Surgery Department of DDU Hospital for follow up for which he was provided appropriate treatment accordingly.

It is further reported that accused was examined on 14.05.2020 as he was having complaint of pain in right testis for which he was thoroughly examined and prescribed appropriate treatment and also advised to review with jail visiting SR surgery. At present, general condition of inmate patient is stable. All the medicines are being provided to him from jail dispensary itself.'

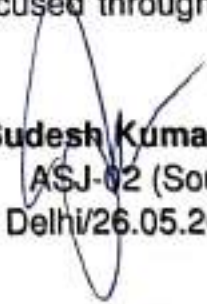
Contd.....



Ld. Counsel for applicant/accused has also referred to the order dated 28.11.2017 passed by the then Ld. District & Sessions Judge, South, Saket, New Delhi whereby accused was granted interim bail for 2 months.

Taking into consideration the overall facts and circumstances, as no other involvement of accused is brought on record and earlier also, he was granted interim bail for 2 months and also keeping in mind the situation which has arisen on account of COVID-19 pandemic, applicant/accused Ajay Sharwan is admitted to interim bail till 26.07.2020 on furnishing personal bond in the sum of Rs. 30,000/- with one surety in the like amount to the satisfaction of the Ld. MM/Link MM/Duty MM with directions to applicant/accused to surrender before Jail Superintendent concerned on 27.07.2020, however, subject to condition that he will not tamper with the evidence in any manner.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

Akash Vs State of NCT of Delhi
FIR No. 381/2019
PS Mehrauli
U/s 363/342/354 B/376/511 IPC & 4 POCSO Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of regular bail filed on behalf of applicant/accused Akash.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Avijit Singh, Ld. Counsel for applicant/accused.
IO/W/SI Nazma Khan is present through video conferencing.
Reply to the application already received on behalf of W/SI Nazma.

Heard. Record perused.

IO submitted that she was unable to contact complainant/victim.

IO is directed to join the proceedings through video conferencing on next date. She is also directed to join the complainant/victim for making submission on bail application on 27.05.2020 before Ms. Jyoti Kler, Ld. ASJ who is dealing with matters pertaining to POCSO.

No report is received from Jail Superintendent concerned with regard to medical condition of accused in compliance of previous orders. Let same be sought again for the next date.

Let a certificate on conduct of accused be also called from Jail Superintendent concerned in view of the guidelines issued by the High

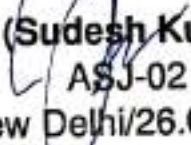
Contd.....



-2-

Powered Committee dated 18.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Aniruddha Mondol
FIR No. 414/2016
PS Malviya Nagar
U/s 302 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail for 45 days filed in behalf of applicant/accused Aniruddha Mondol.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Ms. Amrita Jaiswall, Ld. Counsel for applicant/accused.

SI Ravi Yadav is present through video conferencing.

SI Ravi Yadav has filed a detailed report.

A report on previous involvement/conviction of applicant/accused is also received.

No report is received from Jail authorities in regard to conduct of accused despite repeated directions. Let report be sought from Jail authorities in compliance of previous orders for next date.

Ld. Counsel for applicant/accused submitted that she has filed copy of FIR through E-Mail, however, same is not found on record.

Ld. Counsel for applicant/accused submitted that copy of detailed report filed on behalf of SI Ravi Yadav be supplied to her. Let same be supplied today only.

Let a certificate on conduct of accused be also called from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

Put up for filing of abovementioned reports positively on 29.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

**State Vs Asif Khan & Ors
FIR No. 240/2018
PS Hauz Khas
U/s 376 D/354/323/506 IPC & 8/10 POCSO Act**

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application seeking extension of interim bail/parole application U/s 439 Cr. PC filed on behalf of applicant/accused Asif Khan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Pankaj Srivastav, Ld. Counsel for applicant/accused.

Reply received on behalf of W/SI Anita Rani. In her report, she has stated that only one medical document dated 20.05.2020 needs to be verified.

Certain additional documents have been filed by Ld. Counsel for accused.

Ld. Counsel for applicant/accused submitted that accused was granted interim bail on medical grounds on 15.04.2020 by Sh. Nikhil Chopra, Ld. ADJ on duty. He has sent copy of said order on whatsapp. Ld. Counsel submitted that accused is on Interim bail till 30.05.2020.

W/SI Anita Rani is directed to file proper complete verification report on present medical condition of accused on next date.

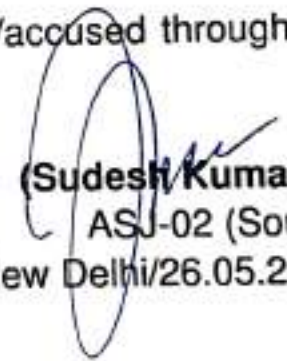
No notice has been issued to complainant/prosecutrix.

Contd.....

In view of the directions issued by the Hon'ble High Court of Delhi in '*Reena Jha And Anr. Vs Union of India and Ors, W.P. (C) 5011/2017*, let notice be issued to complainant/prosecutrix through IO concerned to join the proceedings of the present bail application.

Put up for filing of verification report, appearance of complainant/prosecutrix and arguments on application on 30.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Dinesh @ Chandan
FIR No. 30/2018
PS Malviya Nagar
U/s 302/201/120 B IPC & 25/27 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an interim bail application filed on behalf of applicant/accused Dinesh @ Chandan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Rajesh Kumar, Ld. Counsel for applicant/accused.

Reply received on behalf of Inspector Virender Dalal. A report on previous involvement of applicant/accused is also received.

Ld. Additional PP for State submitted that bail application has already been filed on behalf of applicant/accused before the Hon'ble High Court and same is fixed for 19.06.2020.

Ld. Counsel for applicant/accused submitted that accused falls within the criteria laid down by Hon'ble HPC vide its Minutes dated 18.05.2020 for grant of interim bail. He further submitted that accused was not involved in any other case.

As per the reply received on behalf of Inspector Virender Dalal, bail application filed on behalf of accused is pending before the Hon'ble High Court on 19.06.2020. This fact however is not mentioned in the present application. Ld. Counsel for applicant/accused seeks some time to take further steps in this regard.

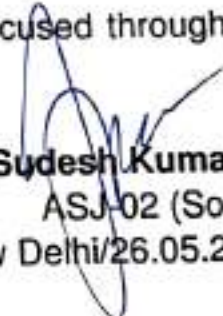
Contd.....



-2-

Furthermore, no certificate on conduct of accused is received from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020. Let said certificate be called from Jail Superintendent concerned for 30.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Dinesh Kundra
FIR No. 548/2013
PS Malviya Nagar
U/s 307/120 B/34 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of bail U/s 439 Cr. PC filed on behalf of applicant/accused Dinesh Kundra.

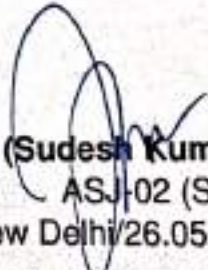
Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Yogesh Pandey, Ld. Counsel for applicant/accused.
Reply received on behalf of SI Karan Pal.

A report on previous involvement/conviction of applicant/accused is also received. As per same, the applicant/accused was involved in 4 other cases.

Ld. Additional PP for State however submitted that as per the information received from Ld. Counsel for complainant, the applicant/accused was also involved in 2 other cases bearing FIR No. 35/17 PS K.M. Pur and FIR No. 478/16 PS Malviya Nagar. The accused was also convicted in one complaint case U/s 138 NI Act. However, no such report is received. IO is directed to verify the same and file report on 29.05.2020.

As requested by Ld. Additional PP, let notice be also issued to complainant to join the proceedings through video conferencing on next date.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

CR No.
Gift Ese Oghene Vs State (NCT of Delhi)

26.05.2020

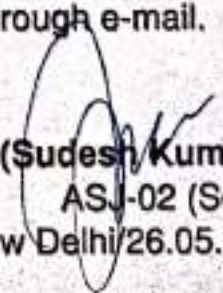
The present criminal petition has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is a criminal revision petition filed on behalf of revisionist against the impugned order dated 18.03.2020 passed by Sh. Ankit Singla, Ld. ACMM, South in case FIR No. 59/2020 dated 24.01.2020 PS Mehrauli U/s 14 Foreigners Act.

Present: Sh. Mukesh Bhardwaj, Ld. Counsel for revisionist.
Sh. Ashesh Kumar, Ld. Additional PP for State/respondent.
Reply received on behalf of Ahlmad, Ld. ACMM, South in compliance of previous order.

In view of the submissions made by Ld. Additional PP for State, IO is directed to verify as to since when applicant/accused is residing in India without visa, when he had applied for extension of visa and also in regard to present medical condition of wife of accused and file verification report on 30.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for revisionist through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

CS No. 11/2019

Khem Chand Mukim Vs Chandni Dugar & Anr.

26.05.2020

The present suit has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol Issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 151 of Civil Procedure Code, 1908 filed on behalf of plaintiff seeking urgent reliefs against defendant no. 1.

Present: Sh. Ashok Kumar Jain, Ld. Counsel for plaintiff.

Sh. M.C. Arora, Ld. Counsel for defendant no. 1.

Sh. D. K. Rai, Ld. Counsel for defendant no. 2.

Ld. Counsel for defendant no. 1 submitted that he has received copy of application. Ld. Counsel however seeks some time to file reply to the application.

As requested, put up for reply and arguments on application on 29.05.2020 before Ms. Pooja Talwar, Ld. ADJ who is dealing with present case and also disposed of the previous applications with directions to defendant no. 1 to supply advance copy of reply to opposite party.

Copy of this order be uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsels for parties through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

Krishan Kumar Vs State
FIR No. 41/2018
PS Safdarjung Enclave
U/s 376 IPC & 4 POCSO Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail U/s 439 Cr. PC for a period of 4 weeks filed on behalf of applicant/accused Krishan Kumar.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Ms. Chandrani Prasad, Ld. Counsel for applicant/accused.

IO/SI Imran Khan is present in person.

Ld. Counsel for applicant/accused has filed case law in terms of previous orders.

IO has filed reply to the application. He submitted that victim could not be traced out at the address mentioned in the chargesheet. However her permanent address is traced and same is MV-8, Malkangiri, Odisha. He seeks some more time for verifying medical documents pertaining to father of applicant/accused. He further submitted that documents could not be verified due to previous engagements. Let proper verification report be filed on next date.

A report is also received on behalf of Deputy Superintendent, Central Jail 10, Rohini, Delhi qua applicant/accused. Three working days time is sought for filing medical status report of accused. Let said report be

Contd.....

-2-

filed without fail on 29.05.2020.

In view of the directions issued by the Hon'ble High Court of Delhi in '*Reena Jha And Anr. Vs Union of India and Ors, W.P. (C) 5011/2017*', let notice be issued to complainant/prosecutrix through IO concerned to join the proceedings of the present bail application.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Naveen Singh
FIR No. 841/2017
PS Mehrauli
U/s 364 A/364/302/394/120 B/34/411/201 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of interim bail for 45 days filed on behalf of applicant/accused Naveen Singh.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Jitender Tyagi, Ld. Counsel for applicant/accused.

Reply received on behalf of Inspector Indaerjeet, however, he has not reported as to how many witnesses have already been examined.

Let fresh proper report be sought from IO in compliance of previous orders.

A report on previous involvement/conviction of applicant/accused is also received.

Ld. Counsel has placed on record two certificates of appreciation dated 15.08.2019 and 26.01.2020 issued by Jail Authorities to applicant/accused.

As requested by Ld. Counsel for applicant/accused, put up after 10 minutes.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Contd.....

-2-


After 10 minutes:

Presence as above.

No report is received from Jail Superintendent concerned.

Jail Superintendent concerned to comply with order dated 21.05.2020 and file report on 28.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Rafik @ Chhota @ Pavva & Others
FIR No. 684/16
PS Mehraull
U/s 307/302/34 IPC & 25/27/54/59 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol Issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of interim bail filed on behalf of applicant/accused Rafik @ Chhota @ Pavva.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Sultan Ahmed Khan, Ld. Counsel for applicant/accused.


Reply received on behalf of Inspector Inderjeet.

Neither any report is received on behalf of IO in regard to previous involvement/conviction of accused nor any certificate on conduct of accused is received from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

IO is directed to file report on previous involvement/conviction of accused on next date.

Jail Superintendent concerned is also directed to file the abovementioned certificate positively on 01.06.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Manjot @ Meeta & Others
FIR No. 30/18
PS Malviya Nagar
U/s 302/201/120 B IPC & 25/27 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application seeking bail or interim bail U/s 439 (1) (a) Cr. PC filed on behalf of applicant/accused **Rajender @ Kale**.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

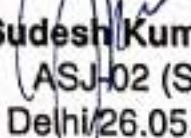
Sh. Bhavishya Mehra, Ld. Amicus Curiae for applicant/accused.

No certificate of conduct of accused is received from Jail Superintendent concerned. Jail Superintendent concerned to file written explanation.

Let a certificate of conduct of accused **Rajender @ Kale** be sought from Jail Superintendent concerned in compliance of order dated 23.05.2020 for 29.05.2020.

IO also to file a report on previous involvement/conviction of accused **Rajender @ Kale** on next date.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Amicus Curiae for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Robin Massey @ Monu
FIR No. 1883/14
PS Mehrauli
U/s 302 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an interim bail application U/s 439 Cr. PC filed on behalf of applicant/accused Robin Massey @ Monu in accordance with High Powered Committee Resolution dated 18.05.2020.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Girish Kumar, Ld. Counsel for applicant/accused.

Reply received on behalf of Inspector Indaerjeet.

Despite directions, no report on previous involvement/conviction of applicant/accused is received from SHO/DCP concerned. Let same be filed without fail in compliance of previous orders on 28.05.2020.

At this stage, Ld. Counsel for applicant/accused submitted that report on conduct of accused was already received from Jail Superintendent concerned. However, no such report is found on record.

It is informed that no such report is received till date.

Let a certificate on conduct of accused be also called from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

As requested, IO is also directed to join the proceedings on next date through CISCO WebEx.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Rohit Thakur
FIR No. 30/18
PS Malviya Nagar
U/s 302/201/120 B IPC & 25/27 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail for 45 days and release on personal bond filed on behalf of applicant/accused Rohit Thakur.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Kunal Manav, Ld. Counsel for applicant/accused.

Reply received on behalf of Inspector Virender Dalal. A report on previous involvement/conviction of applicant/accused is also received.

Ld. Counsel for applicant/accused submitted that accused falls within the criteria laid down by Hon'ble HPC vide its Minutes dated 18.05.2020 for grant of interim bail. Ld. Counsel further submitted that accused was not involved in any other case.

Ld. Additional PP for State also submitted that as per the report received today, accused was not involved in any other case.

Let a certificate on conduct of accused be also called from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

As requested, put up on 30.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)

ASJ-02 (South)/New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

Shiv Narayan Singh Negi Vs State
FIR No. 295/2017
PS Mehrauli
U/s 302/304 B/498 A/406/120 B/34 IPC

26.05.2020

The present application has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol Issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC seeking interim bail filed on behalf of applicant/accused Shiv Narayan Singh Negi.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Sachin Anand, Ld. Counsel for applicant/accused.
Reply received on behalf of SI Sohan Lal.

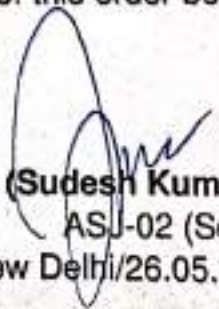
Ld. Counsel for applicant/accused submitted that accused falls within the criteria laid down by Hon'ble HPC vide its Minutes dated 18.05.2020 for grant of interim bail.

Report received on behalf of SI Sohan Lal is silent in regard to previous involvement/conviction of applicant/accused.

IO is directed to file a report on previous involvement/conviction of accused on 29.05.2020.

Let a certificate on conduct of accused be also called from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Tarun Kumar & Others

FIR No. 317/18

PS Hauz Khas

U/s 394/395/397/411/34 IPC & 25/27/54/59 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of bail U/s 439 Cr. PC filed on behalf of applicant/accused Rohit Kumar.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. M. L. Chaudhary, Ld. Counsel for applicant/accused.

A report is received on behalf of Superintendent, District Jail, Faridabad. It is reported that accused Tarun Kumar was not confined in District Jail, Faridabad and was confined in Tihar Jail, New Delhi.

Even the report filed on behalf of IO on previous dates was pertaining to accused Tarun Kumar and not Rohit Kumar.

Ld. Counsel for applicant/accused submitted that he has filed the bail application for accused Rohit Kumar. Ld. Counsel for accused further submitted that accused Rohit Kumar is lodged in Faridabad Jail.

I have gone through the record.

It seems that in the previous ordersheet dated 23.05.2020, inadvertently name of accused Tarun Kumar was mentioned instead of Rohit Kumar.

Let proper report on previous involvement/conviction of accused Rohit Kumar be filed by IO on 30.05.2020.

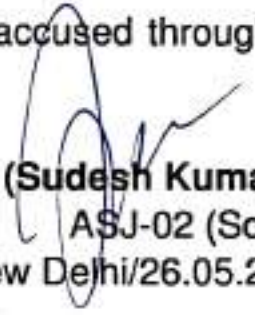
Let a certificate on conduct of accused Rohit Kumar be

Contd.....

-2-

also called from Jail Superintendent concerned in view of the guidelines issued by the High Powered Committee dated 18.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020

Through Video Conference via CISCO WebEx

State Vs Yogesh @ Lala @ Yash
FIR No. 26039/18
PS Mehrauli
U/s 395/411/120 B IPC & 25/27/54/59 Arms Act

26.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an interim bail application filed on behalf of applicant/accused Yogesh @ Lala @ Yash.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

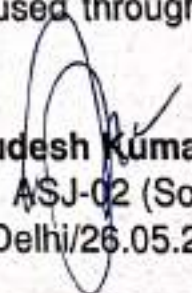
Sh. Vikrant Chowdhary, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submitted that he has supplied copy of medical documents pertaining to daughter of applicant/accused to AO (J), South yesterday in compliance of previous orders.

Ld. Additional PP for State submitted that said medical documents are required to be verified by the IO.

As requested, IO is directed to verify the medical documents pertaining to daughter of accused and file verification report on 27.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/26.05.2020